

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 441**

**CA/255/ND/2023, IN CP/121/ND/2023**

**IN THE MATTER OF:**

Vidhi Sharma ... Applicant

Versus

Haveli Farms & Resorts Private Limited ... Respondent

**Under Section 241-242.**

**Order delivered on 09.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Amit Goel,

For the Respondent : Adv. Rishabh Kapur for R-2, Adv. Saurabh Balwani,  
Adv. Chirag Pathor, for R-3, Adv. Vikrant Pachnanda,  
Adv. Mukul Katyal, for R-1

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned  
to **28.05.2024**.

**Sd/-**  
**(Court Officer)**